

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. 6416 - 457 / F. 5(2)/2023

Dated, Delhi the 9 JAN 2023

Sub:- Appointment to Delhi Judicial Service.

Copy forwarded for information and necessary action to :-

1. The Officer In-charge, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hind:/English) and Computer Section, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The Sr. AO(J) / AO(J), Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch, I.T.Cell, Protocol Branch, LAC Branch, R & I Branch, LAYERS, Vulnerable Witness Deposition Complex(VWDC) and ACR Cell, Central District, Tis Hazari Court, Delhi.
4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
6. The Reader to Ld. Principal District & Sessions Judge(HQs), Delhi
7. The 'LAYERS' Section, for uploading on 'LAYERS'.

(Rakesh Pandit)

Addl. District & Sessions Judge

Link Officer In-charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs)

Delhi,

HIGH COURT OF DELHI
Sher Shah Road, New Delhi

No. 489 /DHC/Gaz.IIB/G-7A/2023

Dated: 18/01/2023

From:

The Registrar General,
Delhi High Court,
New Delhi.

To

The Principal District & Sessions Judge (HQs),
Tis Hazari Courts, Delhi

Sub: Appointment to Delhi Judicial Service.

Sir,

I am directed to forward herewith a copy of notification No. F.6/43/2018-Jud./Supplaw/126-132 dated 16.01.2023 received from the Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, conveying thereby, the appointment of Mr. Bhavya Nain, as member of Delhi Judicial Service on probation for a period of two years with effect from the date he assumes charge as such.

You are requested to kindly administer Oath/Solemn affirmation to the aforesaid officer in accordance with instructions issued from time to time on the subject of Oath of Allegiance to the Constitution of India and to forward the same to this Court along with his joining report. The newly appointed officer may also be asked to report to the Director (Administration), Delhi Judicial Academy, for his mandatory induction training.

Yours sincerely,

Encl. : As stated


(RAVINDER DUJA)
Registrar General

No. _____/DHC/Gaz.IIB/G-7A/2023

Dated: _____

Copy forwarded to :-

1. The Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi in reference to the notification referred to above.
2. The Director (Administration), Delhi Judicial Academy, Sector-14, Dwarka, New Delhi along with copy of notification referred above with the request that the newly appointed officer of Delhi Judicial Service may be imparted requisite training as per the approved Induction Training Programme.
3. Mr. Bhavya Nain S/o Sh. Kanwal Nain R/o F-48, G.F., Lajpat Nagar-II, New Delhi-110024 along with a copy of notification referred above with the direction to report to the Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi. The officer is also directed to report to the Director (Administration), Delhi Judicial Academy for undergoing the mandatory Induction Training after oath is administered to him.

Joint dt.
5
18/01/2023

Joint Registrar (Gaz-II-B)
for Registrar General

(To be published in Delhi Gazette Part -IV Extraordinary)
 GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
 (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
 8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

No.F.6/43/2018-Judl/Supplaw | 26-132

Dated 16, January, 2023

NOTIFICATION

No.F.6/43/2018-Judl/Supplaw | 26-132 : In pursuance of the provisions of rule 18 of the Delhi Judicial Service Rules, 1970 as amended up to date and order dated 09.12.2021 passed by the Hon'ble-Supreme Court of India in Civil Appeal No. 8113/2021 titled as Akaasha Singh vs. High Court Of Delhi & Ors and Civil Appeal No. 8114/2021 and the Judgment dated 08.05.2020 passed in W.P. (C) No. 5948/2019 by the Hon'ble High Court titled as 'Bhavya Nain Vs. High Court of Delhi', the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to appoint Sh. Bhavya Nain as member of the Delhi Judicial Service on probation for a period of two years with effect from the date he assumes charge of his office on being posted by the Delhi High Court, New Delhi.

2. The above appointment is on purely provisional basis, and subject to the verification of character and antecedents of the candidate from the concerned authorities and verification of their caste certificate/PH category certificate, where ever applicable. If the verification reveals that the claim to belong to Scheduled Caste and Scheduled Tribes or Physically Handicapped category, as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificates.

3. The above appointment shall be subject to the provisions of Delhi Judicial Service Rules, 1970 as amended up to date and other orders/instructions as may be applicable to the officers of the Delhi Judicial Service from time to time.

4. As per the judgment dated 08.05.2020 of Hon'ble High Court of Delhi in WP(C) 5948/2019 titled as 'Bhavya Nain Vs. High Court of Delhi', Sh. Bhavya Nain would retain his normal seniority along with his other batchmates and he would be deemed to have joined his post along with his other batchmates, though he would not be entitled to any back wages.

5. The post carries the scale of pay of Rs. 58100-177500 in the 10th level of matrix of 7th CPC Revised Corresponding Pay Matrix and Pay Level plus usual allowances as may be applicable in this behalf from time to time.

By order and in the name of the
 Lt. Governor of the National
 Capital Territory of Delhi,

Bharat Parasher
 16/01/2023

(Bharat Parasher)
 Pr. Secretary (Law, Justice & LA)

No.F.6/43/2018-Judl/Supplaw | 26-132

Dated 16, January, 2023

Copy forwarded to the following for information and necessary action:-

1. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Janselmer House, New Delhi.
2. The Registrar General, High Court of Delhi, New Delhi.
3. The District & Sessions Judge (Headquarters), Tis Hazari, Delhi.
4. The Special Secretary (GAD), Govt. of Delhi in duplicate with Hindi version for publication in Delhi Gazette with the request that 5 copies of Gazette may be sent to this department for official use.
5. The Controller of Accounts, Govt. of N.C.T. of Delhi, Delhi.
6. Officer concerned through the Registrar General, Delhi High Court, New Delhi.
7. Guard file.

Bharat Parasher
 16/01/2023

(Bharat Parasher)
 Pr. Secretary (Law, Justice & LA)